GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. +2251

TO BE ANSWERED ON WEDNESDAY, THE 4th March, 2020

Pending Rape Cases in Courts

+2251. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state?

- (a) whether about one lakh sixty thousand cases related to rape of children and women are pending across the country and if so, the details thereof;
- (b) whether the Government proposes to establish more than one thousand fast track courts in order to dispose the cases specially rape cases;
- (c) if so, the State-wise number of such courts being established and the time by which they would start functioning;
- (d) whether the Government proposes to issue any guidelines for the time bound disposal of cases; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF LAW & JUSTICE, COMMUNICATIONS, ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a to e) In furtherance to The Criminal Law (Amendment) Act, 2018, a Scheme has been finalized for setting up of 1023 Fast Track Special Courts (FTSCs) across the country for expeditious trial and disposal of pending cases related to Rape and Prevention of Children from Sexual Offences (POCSO) Act, 2012, in a time-bound manner under Centrally Sponsored Scheme. The details of States/UTs wise proposed FTSCs is given at Annexure-I.

So far, Central share of funds amounting to Rs.99.43 Crore has been released during 2019-20 to 27 States/UTs which have so far consented to setting up of 649 number of FTSCs. As per information received from High Courts, 195 FTSCs have already been set up till 31st January, 2020. Annexure-II

As per information received from High Courts, the status of pending cases related to Rape and POCSO Act, as on 31st December, 2019 is given at Annexure-III. As per the Scheme of FTSCs, each such Court is expected to dispose 165 cases in a year for which States/UTs Governments have been kept informed.

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States/UTs wise data of proposed Fast Track Special Courts (FTSCs)

S.No.	Name of State/UT	Proposed FTSCs	
1	Andhra Pradesh	18	
2	Telangana	36	
3	A/N Island	01	
4	Arunachal Pradesh	03	
5	Assam	27	
6	Bihar	54	
7	Chandigarh	01	
8	Chhattisgarh	15	
9	Goa	02	
10	Gujrat	35	
11	Haryana	16	
12	Himachal Pradesh	06	
13	Jammu & Kashmir	04	
14	Jharkhand	22	
15	Karnataka	31	
16	Kerala	56	
17	Madhya Pradesh	67	
18	Maharashtra	138	
19	Manipur	02	
20	Meghalaya	05	
21	Mizoram	03	
22	Nagaland	01	
23	NCT of Delhi	16	
24	Odisha	45	
25	Punjab	12	
26	Rajasthan	45	
27	Tamil Nadu	14	
28	Tripura	03	
29	Uttarakhand	04	
30	Uttar Pradesh	218	
31	West Bengal	123	
	Total	1023	

ANNEXURE-II

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State wise details of No. of Fast Track Special Courts (FTSCs) functional & established for Women and Girl children under the Scheme of FTSCs (January, 2020)

States	No. of FTSCs
Madhya Pradesh	56
Chhattisgarh	15
Delhi	16
Tripura	03
Jharkhand	22
Rajasthan	26
Telangana	09
Gujarat	34
Tamil Nadu	14
Total	195

ANNEXURE-III

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2 Assam 6227 3 Arunachal Pradesh 315 4 Mizoram 357 5 Nagaland 89 6 Maharashtra 21691 7 Goa 34 8 Daman & Diu 13 9 Dadar & Nagar Haveli 27 10 Chhattisgarh 4159 11 West Bengal 20511 12 Delhi 11418 13 Gujarat 8372 14 Haryana 3707 15 Punjab 1734 16 Chandigarh 113 17 Bihar 13924 18 Himachal Pradesh 1450 19 J&K 1388 20 Jharkhand 4630 21 Kerala 10958 22 Lakshadweep 15 23 Karnataka 6310 24 Madhya Pradesh 19981 25 Meghalaya 864 26 Odisha 9471 <th></th> <th>Status of cases related to rape and POCSO Act.</th> <th>(As on 31.12.2019)</th>		Status of cases related to rape and POCSO Act.	(As on 31.12.2019)
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